

(d) if so, the Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) No, Sir. There was however such a demand from the C.P.W.D. Engineers' Association.

(b) Recruitment to Class I and Class II of the Central Engineering Service is done strictly in accordance with the recruitment rules. There is therefore no question of elevation of Class II recruits to Class I junior cadre.

(c) The Class II direct recruits Association have requested that the period of eligibility for Assistant Engineers (Class II officers) for promotion as Executive Engineer may be kept the same as for Class I direct recruits viz., 5 years.

(d) The eligibility criterion for promotion to the grade of Executive Engineer of Assistant Engineers is 8 years. It cannot be kept the same as for Class I direct recruits as the Class II officers should put in more service to get senior time-scale than Class I officers in the junior time-scale.

**CONFIRMATION OF EXECUTIVE ENGINEERS IN C.P.W.D.**

4197. SHRI G. S. MISHRA: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether there are Executive Engineers in C.P.W.D. who are officiating as Executive Engineers for the last 12 years without confirming them to that post; and

(b) if so, the reasons therefor and action taken to confirm them?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Yes.

(b) Confirmations in the grade of Executive Engineers are made in the ratio of 2 from promoted Assistant Executive Engineers Class I and one from Assistant Engineers promoted from Class II. As a large number of posts of Executive Engineers is temporary, the bulk of these posts are filled up by promotion from Class II side. Class I direct recruit officers who

are recruited against permanent posts only are generally not available for such promotions. In addition, a large number of officers have to be sent out on deputation outside the Department. All these have resulted in promotion of Class II officers far in excess of their quota of 33½%. Thus there are a number of officers officiating for quite a long time in the grade of Executive Engineer without being confirmed.

Such officers can be confirmed only in accordance with the quota if more permanent posts are available. Conversion of temporary posts into permanent ones is reviewed annually.

**RENT TRIBUNALS, DELHI**

4198. SHRI ESWARA REDDY: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the period during which the Rent Tribunals, Delhi did not function since the application of Delhi Rent Control Act, 1958;

(b) the number of appeals and stay applications pending during this period;

(c) the number of persons who were ejected by the Rent Controller and the decrees passed by the Courts of Small Causes, pending the decision on the appeals and stay applications and complaints by the Tribunals and the District Judge, Delhi, respectively; and

(d) the number of cases in which the orders and explanations of the courts officials are missing from the office of the District Judge?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) to (d). The information is being collected and will be placed on the Table of the House in due course.

**CENTRAL REVENUE COLLECTED IN NIZAMABAD DISTRICT (ANDHRA PRADESH)**

4199. SHRI M. N. REDDY: Will the Minister of FINANCE be pleased to state:

(a) the amount of Central Revenues Collected in the District of Nizamabad (Andhra Pradesh) under the heads:—

(i) Income-tax,

- (ii) Central Excise Duty;  
 (iii) Wealth Tax  
 (iv) Gift Tax during the years 1960-61, 1961-62, 1962-63, 1963-64, 1964-65, 1965-66 and 1966-67;

(b) the annual excise duty collected from the Nizam Sugar Factory Bodhan, District Nizamabad from 1964 to 1967;

(c) the total amount of excise duty collected on tobacco in the district of Nizamabad during the year, 1964-65, 1965-66 and 1966-67;

(d) the total number of income-tax paying assesses in the district of Nizamabad during 1966-67;

(e) the total number of assesses in Nizamabad district in 1966-67 who are in arrears of income-tax for more than 3 years; and

(f) the total number of persons assessed to Wealth Tax in 1965-66 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (f). The information is being collected and will be laid on the Table of the Sabha.

**पाकिस्तान में चोरी छिपे वस्तुओं का ले जाया जाना**

4200. श्री निहाल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जम्मू और काश्मीर नेशनल कांफेस में यह विचार व्यक्त किया गया है कि केन्द्र द्वारा काश्मीर की सप्लाई की जाने वाली वस्तुएं चोरी-छिपे पाकिस्तान ले जायी जाती हैं;

(ख) यदि हां, तो क्या सरकार ने इस सम्बन्ध में जांच की है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). जम्मू तथा काश्मीर नेशनल कांफेस द्वारा दिये गये ऐसे किसी वक्तव्य की सरकार को जानकारी नहीं है। जम्मू तथा काश्मीर विधान सभा के पिछले सत्र में नेशनल कांफेस के कुछ सदस्यों द्वारा आरोप लगाये गये थे कि काश्मीर से घनाज चोरी छिपे, पाकिस्तान ले जाया जा

रहा है, किन्तु इस मामले में की गयी पूछताछ से इन आरोप की पुष्टि नहीं हुई है।

(ग) यह प्रश्न नहीं उठता।

AID-INDIA CONSORTIUM

4201. SHRI D. N. PATODIA :  
 SHRI R. R. SINGH DEO :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that U.S.A. has indicated its reluctance in fulfilling its contribution to the Aid India Consortium in the absence of matching contribution by other nations;

(b) whether it is also a fact that in spite of efforts made by India, matching contributions from other nations are not forthcoming; and

(b) whether it is also a fact that in spite of commitments by other nations compared with the contribution made by the U.S.A. ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). No. Sir.

(c) The concept of matching aid was put forward with reference to and was applicable in the case of food assistance only. Against its provisional offer of 3 million tonnes of food assistance, subject to appropriate matching, USA has so far given 2.5 million tonnes. Against the target of 3 million tonnes for matching, we have so far received in the shape of foodgrains, as assistance of 600,000 tons of foodgrains from Canada and 150,000 tonnes of foodgrains from Australia. In addition to this other countries such as Japan, Germany, U.K., Canada, Australia etc. have given debt relief or cash assistance enabling deployment of free foreign exchange for purchase of foodgrains.

**घमना घर्म परिवर्तन करने वाले आदिवासी लोगों को रियायतें**

4202. श्री० प्र० त्यागी : क्या समाज कल्याण मंत्री यह बतान की कृपा करेंगे कि :

(क) क्या किसी आदिवासी को, घर्म परिवर्तन के बाद भी आदिवासी ही समझा जाता